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Ref: SCL/JPR/CERC/898

08th October, 2021

The Secretary **Central Electricity Regulatory Commission** 3 rd & 4 th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Sub: Comments on the Draft CERC (Deviation Settlement Mechanism and Related Matters) Regulations, 2021

Dear Sir.

Attached please find herewith our comments/ suggestions on Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2021 and marked as Annexure-1, for kind consideration of the Hon'ble Commission.

Further, we would like to request the Hon'ble Commission to permit us an opportunity of hearing in the matter and enable us to present our views and to make addition at submission, if any, at the time of hearing.

Thanking You.

For Shree Cement Limited

(Amariit Singh)

Asst. Vice President - Power Business

Encl.: As above

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<u>Annexure -1 Comments on Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) Regulations, 2021</u>

S. No.	Amendment Proposed in Draft			Modified Proposed Amendment	Justifications/Comments
2.	(1) Charges a seller shall under Entity Seller For a general seller other than an RoR generating station or a generating station based on municipal	Charges for a to Deviation Service Pool A Deviation by way of over injection (i) Zero up to 2% Deviation—general seller (in %); (ii) @ 10% of the normal rate of charges for deviation beyond 2% Deviation—	by such seller as deviation payable and Ancillary	Deviation by way of over injection For deviation upto 2% - Payment should be made to the Generators based on normal rate of charges. For deviation beyond 2% - Zero payment.	actual generation in perfect unity with
	solid waste	general seller (in %)	general seller (in %).	Change in % of deviation by way of under injection Following change in % of deviation should be made:	In case of Buyer (with schedule up to 400 MW), The deviation limit for over drawal has been proposed up to 12% with normal rate of charges. The similar

		 (i) Normal rate of charges for deviation <u>up to 12%</u> -general seller (in %); (ii) @ 110% of the normal rate of charges for deviation <u>beyond 12%</u> Deviation- general seller (in %). 	for generators in case of under- injection.
2.	Additional point to be inserted. The generators that are not covered under Reserves Regulation Ancillary Services (RRAS), would be compensated for overinjection, at average MCP discovered in Power Exchange for that day, during the time blocks when the grid frequency is below 50.0 Hz.		There are many generators which are not falling under category of Reserves Regulation Ancillary Services (RRAS) as provided in CERC (Ancillary Services Operations) Regulations, 2015, but still would be in a position to help in maintaining and stabilizing grid when the frequency is below 50.0 Hz. Therefore, these generators should be rewarded for over injection at average MCP discovered at power exchange for that day when the frequency is below 50.0 Hz.

